

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-02-2024 AT 10:30 AM**

IA (IBC) 402/2023 in CP(IB) No. 361/9/HDB/2022
u/s. 9 of IBC, 2016

IN THE MATTER OF:

TVN Enterprises

...Operational Creditor

VS

Servomax Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr. Sajith along with Mr. Ravi Kumar V, for Corporate Debtor present through Video Conference. Learned Counsel Ms Himangini Sanghi, for Operational Creditor present physically. Heard on the case laws relied by both the counsels. The learned counsels are directed to file a case law they relied by way of memo physically within two days. **For orders on 19.02.2024 along with IA 402/2023.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)